

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:174
ANSWERED ON:07.03.2000
BAN ON PRIVATE PRACTICE
MADAN PRASAD JAISWAL

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government have been paying non-practising allowance to Government Doctors in lieu of private practice;
- (b) if so, the details thereof;
- (c) whether the Government propose to extend this scheme throughout the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE

(INDEPENDENT CHARGE) (SHRI N.T. SHANMUGAM)

(a) Officers of the Central Health Service are granted Non-Practising Allowance as they are not allowed to do private practice of any kind whatsoever, including any consultation and laboratory practice. Indian Systems of Medicine and Homoeopathy physicians and officers holding various categories of Dental Posts are also allowed Non-Practising Allowance.

(b) Non Practising Allowance is payable at the rate of 25% of basic pay subject to the condition that pay plus Non-Practising Allowance does not exceed Rs.29,500/- p.m.

(c)&(d) 'Health' being a State subject, under the Constitution of India, it is the responsibility of the respective State Governments to decide the admissibility of Non-Practising Allowance to their doctors.